6.1. With respect to the aforementioned Offer was published on September 28, 2018 in the following newspapers: the Diluted Share & Voting Capital of Pushpanjali Floriculture Limited (the "Target Company") has been announced in "The Economic Times" and "The Hindu", and "The Times of India" and "The Hindu Business Line".

3. There is no competing offer in terms of Regulation 20 of the Takeover Regulations to this Offer and this offer is not a competitive bid.

4. The Committees of Independent Directors ("IDCs") of the Target Company are meeting on November 28, 2018 to consider the LOF and to make recommendations to the Shareholders, and the same is expected to be published on the SEBI website before the closure of the TP, as per the provisions of the Takeover Regulations.

5. A copy of this Pre-Offer Advertisement is expected to be available on the SEBI website at http://www.sebi.gov.in.

6. Please note that a copy of the LOF along with 'Form of Acceptance' ("FOA") and 'Securities Transfer Form' are also available on SEBI website for the benefit of the Shareholders. The Shareholders may download the FOA from the SEBI website. Further, in case of non-receipt / non-availability of the FOA, the Shareholders can make the application on the FOA downloaded from the SEBI's website.

7. SEBI vide circulars bearing numbers CIR/CFD/POLICYCELL/1/2015 dated April 13, 2015 and CFD/DCR2/CIR/P/2016/131 dated December 7, 2016 has provided guidelines on the mechanism for acquisition of shares through the stock exchange pursuant to an Open Offer. The Shareholders may tender their shares through the stock exchange in accordance with the provisions of the Takeover Regulations.

8. Shareholders, whether listed in the Register of Members of the Target Company or not, whether registered with SEBI or not, are entitled to participate in the Offer. Shareholders can tender their shares through the stock exchange by making a plain paper application and ensuring that thefoe is sent to the Registrar to the Offer on or before the last date for public announcement by the Independent Committee.

9. The tendering period shall be subject to all such approvals as are required to be obtained by the Acquirers and the PACs in accordance with Regulation 18 of the Takeover Regulations.

10. The address of the

Place: Mumbai.

Date: December 06, 2018.

Dinesh Ravilal Patel ("Constituted Attorney")
For himself and on behalf of the Acquirer 2, Mr. Sanjay Navin Mehta ("Acquirer 3") and Mr. Vilas Pratap Kharche ("Acquirer 4").

11. The details of the tendering period, open and closing dates, and the date of the closure of the TP are as follows:

Date of the Detailed Public Statement (DPS) Friday, September 28, 2018 Friday, September 28, 2018
Last date for upward revision of the Offer Price or any increase in the Offer Size Wednesday, November 14, 2018 Friday, December 07, 2018
Date of Opening of the Tendering Period (TP) / Offer Monday, November 19, 2018 Monday, December 10, 2018
Date of Closure of the Tendering Period (TP) / Offer Tuesday, December 04, 2018 Friday, December 21, 2018

12. The Acquirers along with the PACs have already applied to the Independent Committee for approval of the Offer Price and the same is expected to be announced before the last date for public announcement by the Independent Committee.

13. The Acquirers and the PACs are jointly & severally accept full responsibility for the information contained in this Pre-Offer Public Announcement.

14. The Acquirers and the PACs have also advised the Shareholders and the Shareholders are requested to act accordingly. The Shareholders are advised to act accordingly.

15. A copy of this Pre-Offer Advertisement is expected to be available on the SEBI website in the near future.

ISSUED BY MANAGER TO THE OFFER ON BEHALF OF THE ACQUIRERS & THE PACS

Systematix Corporate Services Limited
Bandra (East), Mumbai 400 051, Maharashtra, India.

For himself and on behalf of the Acquirer 4: Dinesh Ravilal Patel ("Constituted Attorney")

For himself and on behalf of the Acquirer 2: Dinesh Ravilal Patel ("Constituted Attorney")

For himself and on behalf of the Acquirer 3: Dinesh Ravilal Patel ("Constituted Attorney")